

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

Customs Appeal No. 50595 of 2019

[Arising out of the Order-in-Original No. 67/MK/CONFIRMATION/POLICY/2018 dated 16.11.2018 passed by the Commissioner of Customs (Airport & General), New Delhi]

M/s S.G. Logistics

479, Sector-30, Faridabad,
Haryana – 121003.

Appellant

VERSUS

**Commissioner of Customs (Airport & General),
New Delhi**

New Customs House, Near IGI Airport,
New Delhi-110037.

Respondent

Appearance

Ms. Anjali Gupta, Advocate – for the Appellant

Shri Rakesh Kumar, Authorized Representative – for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Final Order NO. 51614/2021

DATE OF HEARING/DECISION : 29/06/2021.

JUSTICE DILIP GUPTA

Ms. Anjali Gupta, Learned Counsel appearing for the appellant states that this appeal has been rendered infructuous since the suspension of license against which this appeal was directed has been revoked and the revocation order has also been challenged in a separate appeal. This appeal is accordingly, dismissed.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

RM

